



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १, अंक ४५]

शुक्रवार, जुलै २४, २०१५/श्रावण २, शके १९३७

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असाधारण क्रमांक ८२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Official Languages (Amendment) Bill, 2015 (L. A. Bill No. XL of 2015), introduced in the Legislative Assembly on the 24th July 2015, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A.
to Government,
Law and Judiciary Department.

L. A. BILL No. XL OF 2015.

A BILL

further to amend the Maharashtra Official Languages Act, 1964.

Mah. V
of 1965.

WHEREAS, it is expedient further to amend the Maharashtra Official Languages Act, 1964, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Official Languages Short title. (Amendment) Act, 2015.

Mah. V
of 1965.

2. After section 1 of the Maharashtra Official Languages Act, 1964 (hereinafter referred to as "the principal Act") the following shall be inserted, namely :—

Insertion of
new section
1A in Mah. V
of 1965.

"1A. The official language of the State of Maharashtra shall be Marathi."

Marathi to be
the official
language of
State.

Amend-
ment of
section 2 of
Mah. V of
1965.

3. In section 2 of the principal Act, for clause (c), the following clause shall be substituted, namely :—

“(c) “Marathi” means the Marathi language in Devnagari script which is adopted in the State under Government Resolutions issued, from time to time.”.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Official Languages Act, 1964 (Mah. V of 1965) provides for the adoption of languages which may be used for the official purposes of the State.

2. Section 4 of the said Act provides that subject to the provisions of the Act, Marathi shall, as from the appointed day, be the language to be used for all official purposes referred to in article 345 of the Constitution, as respects the State of Maharashtra, except such purposes as the State Government may, by rules issued from time to time, in the *Official Gazette*, specify.

However, it is considered expedient to have an explicit separate section after section 1 of the said Act to provide that the Official Language of the State of Maharashtra shall be Marathi on the lines of the similar provisions made in the Official Languages Acts of the State of Karnataka and Tamil Nadu.

So also, clause (c) of section 2 of the said Act, which defines the term "Marathi" as the Marathi language in Devnagari script which is adopted in this State under the Government Resolution, dated the 20th July 1962, is proposed to be substituted so as to enable to use Marathi language in Devnagari script adopted in the State under Government Resolutions issued, from time to time.

3. The Bill is intended to achieve the above objectives.

Mumbai,

Dated the 22nd July 2015.

VINOD TAWDE,

Minister for Marathi Language.